ITEM NO.5 COURT NO.1 SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).7015/2022

(Arising out of impugned final judgment and order dated 21-09-2021 in IA No.5/2020 in Application No.837 of 2013 in C.S.No.7 of 1958 passed by the High Court for the State of Telangana at Hyderabad)

MY PALACE MUTUALLY AIDED CO OPERATIVE SOCIETY Petitioner(s)
VERSUS
B. MAHESH & ORS. Respondent(s)

(IA No.57216/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-04-2022 This petition was called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Dr. A.M. Singhvi, Sr.Adv.
Mr. Maninder Singh, Sr.Adv.
Mr. Kumar Shashank, Adv.
Mr. Vishal Prasad, AOR
Mr. Nivesh Kumar, Adv.
Mr. Piyush Tonk, Adv.
Ms. Manmeet Kaur Sareen, Adv.
Mr. Anil Jerial, Adv.

For Respondent(s) Mr. Purvish Jitendra Malkan, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned senior counsel appearing on behalf of the petitioner.

2. Issue notice.

3. Mr. Purvish Jitendra Malkan, learned counsel accepts notice on behalf of the respondent No.1.

4. List the matter after one week.

In the meantime, operation of the impugned order passed by the High Court shall remain stayed.

Signature Not Verified
Digitally signed by SATISH KUMAR YADAV
Date: 2022.04.20 17:26:15 IST
Reason:

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)